I. QUESTIONS.
Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15.
A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

III. MOTION UNDER RULE 16.
A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.

1. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

2. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

3. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

4. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

5. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

6. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

7. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

8. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

9. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

11. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.


16. **A MINISTER** to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2014-2015, as required under section 39 (2) of the Water (Prevention and Control of Pollution) Act, 1974.

V. **LEGISLATIVE BUSINESS**

1. **The Haryana Appropriation (No.3) Bill, 2017.**
   **A MINISTER** to introduce the Haryana Appropriation (No.3) Bill;
   to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

2. **The Haryana Vishwakarma Skill University (Amendment) Bill, 2017.**
   **A MINISTER** to introduce the Haryana Vishwakarma Skill University (Amendment) Bill;
   to move that the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once;
   Also to move that the Bill be passed.

3. **The Gurugram Metropolitan Development Authority Bill, 2017.**
   **A MINISTER** to introduce the Gurugram Metropolitan Development Authority Bill;
   to move that the Gurugram Metropolitan Development Authority Bill be taken into consideration at once;
   Also to move that the Bill be passed.

4. **The Haryana Settlement of Outstanding Dues Bill, 2017.**
   **A MINISTER** to introduce the Haryana Settlement of Outstanding Dues Bill;
   to move that the Haryana Settlement of Outstanding Dues Bill be taken into consideration at once;
   Also to move that the Bill be passed.

5. **The Haryana State Higher Education Council Bill, 2017.**
   **A MINISTER** to introduce the Haryana State Higher Education Council Bill;
   to move that the Haryana State Higher Education Council Bill be taken into consideration at once;
   Also to move that the Bill be passed.
6. The Haryana Private Universities (Second Amendment) Bill, 2017. A MINISTER to introduce the Haryana Private Universities (Second Amendment) Bill;
to move that the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once;
Also to move that the Bill be passed.

7. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017. A MINISTER to introduce the Haryana Consolidation of Project Land (Special Provisions) Bill;
to move that the Haryana Consolidation of Project Land (Special Provisions) Bill be taken into consideration at once;
Also to move that the Bill be passed.

CHANDIGARH:
THE 24TH OCTOBER, 2017

RAJENDER KUMAR NANDAL
SECRETARY.